

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.215 – IA 467 of 2022  
In  
CP(IB) 342 of 2020

**Order under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Steelco Gujarat Ltd

.....Applicant

.....Respondent

**Order delivered on ..14/06/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Jaimin Dave, Adv.  
For the Respondent :Ms. Natasha Shah, Adv.  
For Resolution Applicant : Mr. Bhadrish Raju, Adv., Mr. Tirth Nayak, Adv.

**ORDER**

**IA 467 of 2022**

Application is filed by the Resolution Professional seeking extension of Corporate Insolvency Resolution Process period. Copy of voting sheet annexed alongwith the resolution does not reflect unanimous passing of resolution by all the Financial Creditors. Admittedly, there are four Financial Creditors and only copy of voting sheet of Bank of India having 12.33%voting share is annexed. Learned Counsel for the applicant undertakes to file complete voting sheet showing 100% voting for this resolution within three days.

List on 21.06.2022.

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**